

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 366/TT/2018**

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for assets under “Powergrid Works associated with System Strengthening for IPPs in Chhattisgarh and other generation projects in Western Region” for 2014-19 tariff period.
- Date of Hearing** : 24.5.2019
- Coram** : Shri P. K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member
- Petitioner** : Powergrid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited & 13 Others
- Parties present** : Shri Pankaj Sharma, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri S.K. Venkatesan, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that 6 assets are covered in the instant petition under Powergrid Works associated with System Strengthening for IPPs in Chhattisgarh and other generation projects in Western Region. He further submitted that as per Investment Approval, the scheduled COD was March, 2019 matching with the COD of various transmission lines to be implemented through TBCB route. He submitted that out of these 6 assets, 5 assets have been put into commercial operation within the approved scheduled COD. He submitted that approval of COD of Asset-4 is sought under proviso (ii) to Regulation 4(3) of 2014 Tariff Regulations with effect from 31.3.2019, as the petitioner was ready on the said date but the associated transmission line under the scope of CWRTL was not ready. He submitted that they have filed CEA, WRLDC, COD and CMD certificates for the assets already put into commercial operation. There is no time over-run and cost over-run in case of the instant assets. He prayed that the tariff of the assets be allowed as claimed in the petition.

2. The Commission directed the petitioner to file the following information on affidavit by 17.6.2019 with copy to the respondents:-

- (a) RLDC, CEA, COD letter and CMD certificate for Assets-4, 5 and 6.



- (b) Auditor's certificate for Assets 4, 5 and 6 with all revised tariff forms including Form-5 as per 2014 Tariff Regulations.
- (c) Asset-wise reasons for cost variation.
- (d) The timeline schedule in number of months as per Investment Approval.
- (e) List of associated TBCB lines and its current status alongwith their completion schedule.
- (f) The information for time over-run against each activity for the assets covered under the instant petition in the format given below:-

Asset (Asset-wise)	Activity	Period of activity			
		Planned		Achieved	
		From	To	Form	To
	LOA				
	Supplies (Structures, equipment, etc.)				
	Civil works & Erection				
	Testing and COD				
	Any others Activities for time overrun, if any.				

3. After hearing, the Commission directed the respondents to file their reply by 24.6.2019 and the petitioner to file rejoinder, if any, by 31.6.2019. The parties are directed to comply with the directions within the specified timeline and no extension of time shall be granted.

4. The petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

